

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Execution Application No. 29 of 2025

In

Original Application No. 668 of 2023

In the matter of

Prasher Dev Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondents

INDEX

| S.No. | Particulars | Page No. |
|-------|---|----------|
| 1 | Reply to the show cause notice by way of affidavit of Er. Gurindar Singh Majithia, Member Secretary, Punjab Pollution Control Board, Patiala (respondent no. 3) in compliance to order dated 02.05.2025 | 1-10 |
| 2 | Annexure R3/A A copy of compliance report submitted before this Hon'ble Tribunal vide letter no. 1997 dated 19.05.2025 in compliance of order dated 19.05.2025 passed in OA No. 668 of 2023. | 11-20 |
| 3 | Annexure R3/B A copy of letter no. 2907 dated 31.12.2024 written to Executive Officer, Municipal Council, Jagraon by Environmental Engineer, Punjab Pollution Control Board, Ludhiana. | 21-21 |
| 4 | Annexure R3/C A copy of letter no. 1928 dated 02.05.2025 written to Executive Officer, Municipal Council, Jagraon by Environmental Engineer, Punjab Pollution Control Board, Ludhiana. | 22-23 |
| 5 | Annexure R3/D A copy of the suspension order dated 18.06.2025 issued by the Government of Punjab, Department of Science, Technology and | 24-25 |



| | | |
|---|--|-------|
| | Environment to Er. Gurmeet Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana. | |
| 5 | Annexure R3/E A copy of the notice issued vide letter no.3988 dated 19.06.2025 to Municipal Council, Jagraon. | 26-29 |
| 6 | Annexure R3/F A copy of letter / endorsement no.4075-4076 dated 26.06.2025 vide which proceedings of hearing were conveyed to Executive Officer, Municipal Council, Jagraon. | 30-34 |
| 7 | Annexure R3/G A copy of the visit report dated 27.06.2025 of the visiting officer. | 35 |

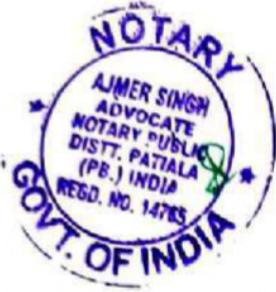
Annexure R3/E

Date: 30/6/2025

Place: PATIALA


 (Er. Gurindar Singh Majithia)
 Member Secretary
 Punjab Pollution Control Board,
 Nabha Road, Patiala.
 (Respondent no. 3)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**



Execution Application No. 29 of 2025

In

Original Application No. 668 of 2023

In the matter of

Prasher Dev Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondents

Reply to the show cause notice by way of affidavit of Er. Gurindar Singh Majithia, Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala (respondent no. 3) in compliance to order dated 02.05.2025

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That Original Application 668 of 2023 was registered by this Hon'ble National Green Tribunal in exercise of suo moto powers considering the letter petition of the applicant wherein grievances were raised to the effect that Municipal Council, Jagroan was dumping solid waste in a pond

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This Documents has been registered
 at Serial No. 1587-
 this day of 01 JUL 2025

OF INDIA

and also littering garbage in Maa Bhadar Kali Temple. The Original Application was disposed of by the Hon'ble Tribunal vide order dated 19.09.2024, the relevant part of which is reproduced below:



"25. In the circumstances, we direct respondent 2 to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025.

26. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025.

27. If any further order is required, Registrar General may place the matter before Bench concerned."

- 2) That the applicant thereafter has filed Execution Application No. 29 of 2025 in OA No. 668 of 2023 before this Hon'ble Tribunal. Considering the fact that compliance reports have not been filed by Respondent No. 2 Municipal Council, Jagraon and Respondent No. 3, Member Secretary, Punjab Pollution Control Board, this Hon'ble Tribunal was pleased to pass an order dated 02.05.2025 in the above-mentioned case thereby issuing show cause notices to respondent no. 2 and 3 and also issuing directions to file compliance reports giving details regarding action taken for compliance with the order passed by this Tribunal. In this regard, paras no. 6, 7 and 8 of the order dated 02.05.2025 passed in Execution Application No. 29 of 2025 are reproduced herein below for kind perusal and reference.

"6. Show cause notices be issued to Respondents No. 2 and 3 to show cause as to why they be not ordered to be prosecuted for commission of offence punishable

under Section 26 of the National Green Tribunal Act, 2010 and be not ordered to be arrested and detained in civil prison till due compliance of order passed by this Tribunal.

7. Respondents no. 2 and 3 are also directed to file compliance reports giving details regarding action taken for compliance with the order passed by this Tribunal.

8. Compliance reports and replies to the show cause notices be filed by respondents no. 2 and 3 within two months."

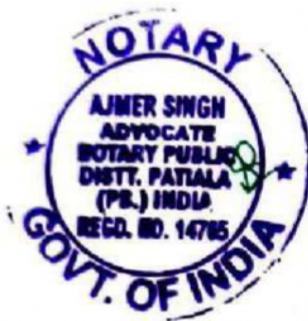
That compliance report of order dated 19.09.2024 passed in OA No. 668 of 2023 is being filed separately by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana. The present reply is being filed by the deponent to the show cause notice issued vide order dated 02.05.2025 passed in Execution Application no. 29 of 2025 filed in OA No. 668 of 2023. The reply to the show cause notice may kindly be read in the following paragraphs.

- 4) That immediately after the receipt of order dated 02.05.2025 passed by this Hon'ble Tribunal in Execution Application no. 29 of 2025 filed in OA No. 668 of 2023, I have enquired the matter from the concerned Environmental Engineer of Regional Office-III at Ludhiana. Sh. Gurmeet Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana apprised that he has already filed report vide letter no. PPCB/RO-III/No.1997 dated 19.05.2025 before the Hon'ble National Green Tribunal on behalf of Punjab Pollution Control Board in Original Application No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others in compliance of order dated 19.09.2024, after obtaining the approval of the competent authority of the Board. A copy of compliance report submitted before this Hon'ble Tribunal vide letter no. 1997 dated 19.05.2025 by Environmental Engineer, Regional Office-III, Ludhiana is enclosed as **Annexure-R3/A**.



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- 5) That the deponent has been informed that the Environmental Engineer, Regional Office-III of the Board at Ludhiana has written letter no. PPCB/RO-III/No. 2907 dated 31.12.2024 and letter no. PPCB/RO-III/No. 1928 dated 02.05.2025 to Executive Office, Municipal Council Jagraon for making compliance of the order dated 19.09.2024 passed by this Hon'ble Tribunal in OA no. 668 of 2023. A copy of letter no. 2907 dated 31.12.2024 is enclosed as **Annexure R3/B** and copy of letter no. 1928 dated 02.05.2025 is enclosed as **Annexure R3/C**. The Environmental Engineer, Regional Office-III of the Board at Ludhiana has immediately filed the compliance report vide letter no. 1997 dated 19.05.2025 before this Hon'ble Tribunal when the same was made available by Municipal Council, Jagraon.
- 6) That even though the compliance report in compliance to order dated 19.09.2024 has been filed by the concerned officer vide letter no. 1997 dated 19.05.2025 before this Hon'ble Tribunal, on the recommendation of the Board authorities, the services of Er. Gurmeet Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana have been placed under suspension by the Secretary to Government of Punjab, Department of Science, Technology and Environment due to dereliction of official duty. The suspension order dated 18.06.2025 issued by the Government of Punjab, Department of Science, Technology and Environment vide memo endst no. STE-STE B03/81/2025-STE4/513 is enclosed as **Annexure R3/D**.
- 7) That even after the filing of the compliance report before this Hon'ble Tribunal on 19.05.2025 by the Environmental Engineer, Regional Office-III, Ludhiana, the deponent Member Secretary of the Board has got the area again visited by the officers of the Board to file further compliance report before this Hon'ble Tribunal.
- 8) That the site was visited by the officer of the Board on 18.06.2025 and it was reported that some quantity of plastic waste was found dumped at the site. Legacy waste removed from the pond site was found dumped by



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the Municipal Council, Jagraon in the old dump site, which is adjoining to the pond site. However, no work with regard to remediation of the Solid Waste was found to be started by the Municipal Council, Jagraon. Accordingly, notice to issue directions under Section 5 of the Environment (Protection) Act, 1986 was issued by the Board to the Executive Officer, Municipal Council, Jagraon vide letter no. PPCB/SEE/ZO-2/LDH/2025/3988 dated 19.06.2025 with an opportunity of hearing before the Chairperson of the Board on 26.06.2025. A copy of the notice issued vide letter no. 3988 dated 19.06.2025 is enclosed as **Annexure R3/E**.



That in reference to the notice dated 19.06.2025 issued by the Board, Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon appeared before the Chairperson of the Board on 26.06.2025 and given a written reply which was taken on record. The Executive Officer stated that to ensure adequate collection, segregation and processing of the solid waste of the Jagraon city a tender of Rs. 370.21 lakh has been floated by the MC. He further informed that MC has already remediated the legacy waste of quantity 20000MT of the city. Only the remediation work of legacy waste removed from the pond is pending as the waste is wet in nature and will be processed when dried. He assured to deposit the environmental compensation as imposed by the Board on the MC after getting the funds approved from the Government. He assured to comply with the orders of Hon'ble NGT and directions issued by the Punjab Pollution Control Board issued from time to time.

The officer of the Board apprised the chair that environmental compensation amounting to Rs. 88 lakh has already been imposed on the Municipal Council, Jagraon for violation of the provisions of the SWM Rules, 2016 (in compliance to orders dated 10.01.2020 of the Hon'ble NGT passed in O.A. no. 606 of 2018) for the period of violation from 01.04.2021 to 31.12.2024 out of which EC of Rs. 9 Lakh has been deposited by the MC. However, the MC Jagraon is yet to deposit the balance EC of Rs. 79 lakhs.

Handwritten signature or initials in blue ink, possibly 'JB', with a horizontal line extending to the right.

10) That after hearing the Executive Officer, Municipal Council, Jagraon, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided as under:

- i. The Municipal Council, Jagraon shall deposit the entire amount of Environmental Compensation as imposed by the Board from time to time, without any further delay.
- ii. Environmental Compensation be imposed on the Municipal Council, Jagraon for continued violation. The Environmental Engineer, Regional Office-III, Ludhiana shall calculate the environmental compensation for violation of the period from 01.01.2025 to 26.06.2025 and submit report.
- iii. The Municipal Council, Jagraon shall immediately start the remediation process of the waste excavated from the pond and submit progress report in this regard to the Board through the Regional Office-III, Ludhiana within 7 days' time.
- iv. The Municipal Council shall ensure the compliance of the activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 complete in all respects and shall submit a point-wise comprehensive compliance report (with target date) of Municipal Solid Waste Management Rules, 2016 to Regional Office-III, Ludhiana of the Board within one month.
- v. The Municipal Council shall apply for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016 within 07 days.
- vi. The Municipal Council shall explore the possibility of adopting Vermi-composting technique for wet waste and shall submit proposal in this regard within 15 days.



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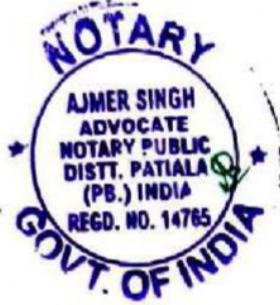


- vii. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
 - viii. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic as well as persons/vendors who throw, burn or burn any solid wastes in open, outside premises or in drain / water bodies.
 - ix. The Environmental Engineer-3, Ludhiana shall visit the site to verify the contentions of the Executive Officer, Jagraon and submit point wise report w.r.t. order passed by the Hon'ble NGT within 3 days.
- 11) That the proceedings of hearing held on 26.06.2025 were conveyed to Executive Officer, Municipal Council, Jagraon vide letter no. PPCB/SEE/ZO-2/LDH/2025/4075 dated 26.06.2025 for compliance and a copy of the proceedings was also endorsed to Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana. A copy of letter / endorsement no. 4075-4076 dated 26.06.2025 is enclosed as **Annexure R3/F**.
 - 12) That in compliance to the decisions taken during the hearing on 26.06.2025, the concerned Assistant Environmental Engineer, Regional Office-III of the Board at Ludhiana has visited the site in the presence of Executive Officer, Municipal Council, Jagraon on 27.06.2025 and the observations of the visiting officer are mentioned below:
 - a) Municipal Council, Jagraon has removed all MSW from pond and work regarding rejuvenation of pond through Seechewal Model has been completed. Total pond area

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is about 07 acres (free from encroachment) & earlier MSW was dumped in an area of about 03 acres. Remaining 04 acres area is under thick vegetable of semi-arid area.

- b) Municipal Council, Jagraon has removed/processed all legacy waste lying at old dump site which is adjacent to pond.
- c) Only legacy waste removed from pond is lying at old dump site. Trommel machine is available at site. However, remediation / processing of waste not started as waste is wet due to rainy season.
- d) Municipal Council, Jagraon has constructed boundary wall along old dump site and provided gate at site. Also gate system and wire fencing provided on approach road to pond. Thus, Municipal Council, Jagraon has taken control of both sites to avoid dumping of fresh waste at old dump site as well as pond.

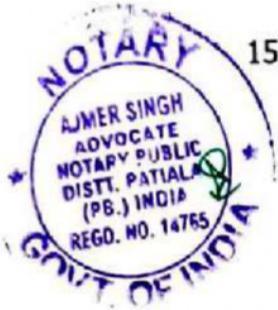


A copy of the visit report dated 27.06.2025 is enclosed as **Annexure R3/G.**

- 13) That the Municipal Council, Jagraon has removed all the Municipal Solid Waste from the pond and work regarding rejuvenation of pond has been completed. Municipal Council, Jagraon has also deposited Rs. 20.00 Lakh on account of Environmental Compensation on 27.06.2025 and now Environmental Compensation of Rs. 59.00 Lakh is pending against Municipal Council, Jagraon.
- 14) That the non-filing of the compliance report of order dated 19.09.2024 by the Board before this Hon'ble Tribunal is not intentional in any manner but due to the non-submission of report by the Executive Officer,

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Municipal Council, Jagraon. On the constant follow up of the case, the Executive Officer, Municipal Council, Jagraon has submitted the report to concerned Regional Office of the Board at Ludhiana on 15.05.2025 and the Environmental Engineer, Regional Office-III of the Board at Ludhiana has immediately filed the report before this Hon'ble Tribunal vide letter dated 19.05.2025.



15) That the deponent Member Secretary, Punjab Pollution Control Board has highest regard for this Hon'ble Tribunal and the judiciary and cannot even think of disobeying the directions or orders of this Hon'ble Tribunal. The deponent in his capacity as Member Secretary, Punjab Pollution Control Board hereby tender unconditional apology for inconvenience caused to this Hon'ble Tribunal by non-filing of the report on behalf of Punjab Pollution Control Board in time. It is prayed that the show cause notice may kindly be filed.

16) That reply to the show cause notice issued vide order dated 02.05.2025 passed in the above-mentioned case is hereby submitted for kind consideration and appropriate orders of this Hon'ble Tribunal.

This Documents has been registered at Serial No. 01-507-2025 This day of 01 JUL 2025


Deponent

Date: 30/6/2025
Place: PATIALA

(Er. Gurindar Singh Majithia)
Member Secretary
Punjab Pollution Control Board,
Nabha Road, Patiala.
(Respondent no. 3)

The Contents of this affidavit document have been read over to the deponent Mr. Gurindar Singh Majithia and he has accepted the contents of this affidavit.
NOTARY PUBLIC (Govt of India)
Distt. PATIALA (Pb)

The Contents of this affidavit document have been read over to the deponent Mr. She has accepted the true & correct.

The Contents of this affidavit document have been read over to the deponent who has accepted the contents.

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.


Deponent

Date: 30/6/2025

Place: PATIALA

(Er. Gurindar Singh Majithia)
Member Secretary
Punjab Pollution Control Board,
Nabha Road, Patiala.
(Respondent no. 3)

This Documents has been registered at Serial No. 157-01 JUL 2025 this day of

Attested As Identified

NOTARY PUBLIC (Govt. of India)
Dist. PATIALA (Pb.)

01 JUL 2025





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No. 199/2024

Dated: 19/05/2024

To

The Registrar General,
National Green Tribunal,
Faridkot House, New Delhi.

Subject: Submission of report on behalf of Punjab Pollution Control Board in Original Application No.668 of 2023 titled as Prasher Dev Sharma versus State of Punjab and Others in compliance of order dated 19.09.2024.

Respectfully showeth

- 1) That the Original Application No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others was registered by the Hon'ble National Green Tribunal on a letter petition sent by Sh. Prasher Dev Sharma wherein it was alleged that in Jagraon Municipal area, municipal officials are dumping solid waste in a pond and also littering garbage in the nearby area surrounding a temple namely "Maa Bhadar Kall Mandir" which is causing serious damage to environment and also creating health hazards to the local residents.
- 2) That the Joint Committee constituted in the case has given its report to the Hon'ble National Green Tribunal. Executive Officer, Municipal Council, Jagraon has also submitted a report dated 02.09.2024 wherein action plan has been mentioned for carrying out the work within the timelines mentioned therein. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon who was present through virtual mode on 19.09.2024 before the Hon'ble National Green Tribunal has stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of SWM Rules, 2016.
- 3) That in the above circumstances, the Hon'ble National Green Tribunal had disposed of the subject cited case vide order dated 19.09.2024 thereby directing respondent 2 (Municipal Council, Jagraon) to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning,

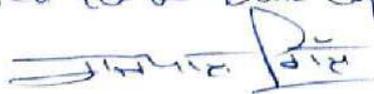
Attested to be true Copy

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana

processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025.

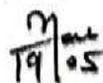
- 4) That at the same time the Punjab Pollution Control Board was also directed by the Hon'ble National Green Tribunal vide order dated 19.09.2024 to verify the compliance of MSW Rules, 2016 (on the part of respondent no. 2) in light of the directions of the Hon'ble Tribunal and submit its report by 30.01.2025.
- 5) That the Punjab Pollution Control Board has written a letter bearing no. 2907 dated 31.12.2024 to Executive Officer, Municipal Council, Jagraon with request to submit the report to the Board as per the directions of the Hon'ble National Green Tribunal so that the Board can submit a report to the Hon'ble National Green Tribunal but no report was received by the Board. The Executive Officer, Municipal Council, Jagraon was again requested vide letter bearing no. 1928 dated 02.05.2025 to submit the above said report. The Executive Officer, Municipal Council, Jagraon has submitted report on 15.05.2025 regarding compliance of MSW Rules, 2016. A copy of letter no. 2907 dated 31.12.2024 is enclosed as **Annexure-A**. A copy of letter no. 1928 dated 02.05.2025 is enclosed as **Annexure-B**.
- 6) That the site in question was visited by the officer of the Board on 15.05.2025 and Sh. Sukhdev Singh Randhawa, Executive Officer of Municipal Council, Jagraon was contacted. The Board has prepared an annexure with regard to the compliance of Solid Waste Management Rules, 2016 in reference to report dated 02.09.2024 submitted by Executive Officer, Municipal Council, Jagraon before the Hon'ble National Green Tribunal. The report and comments of the Board is mentioned in the annexure is enclosed herewith as **Annexure-C**.
- 7) That the report of Punjab Pollution Control Board is hereby submitted in compliance to order dated 19.09.2024 passed in OA No. 668 of 2023.

Attested to be true Copy



Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-11, Ludhiana

Submitted by



(Gurmit Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No. 2907...

Dated: 31.12.24

To

The Executive Officer,
Municipal Council,
Jagraon.

Sub: Original Application No. 668 of 2023 titled as "Prasher Dev Sharma v/s State of Punjab & Others".

Please refer to the Hon'ble NGT order dated 19.09.2024 (copy attached) in subject cited matter.

The Hon'ble NGT has disposed off the original application vide order dated 19.09.2024 with the following directions to the Municipal Council Jagraon:

"Respondent no. 2 to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025".

The Punjab Pollution Control Board was directed to verify the compliance of SWM Rules, 2016 on the part of respondent no. 2 and to submit its report by 30.01.2025.

It is therefore requested to submit the compliance report of SWM Rules, 2016 as per the directions of the Hon'ble NGT to this office within 15 days, so that report of Punjab Pollution Control Board may be submitted before Hon'ble NGT.

DA/- As Above.

31/12
dc Environmental Engineer
= BT

Attested to be true copy
[Signature]

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No. ...1928...

Dated: 02/05/25

To

The Executive Officer,
Municipal Council, Jagraon

Subject: Compliance of the provisions of Solid Waste Management Rules, 2016 by Municipal Council, Jagraon in reference to order dated 19.09.2024 passed by the Hon'ble National Green Tribunal in OA No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others.

Please refer to the subject cited above.

- 2) The Original Application No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others was registered by the Hon'ble National Green Tribunal on a letter petition sent by Sh. Prasher Dev Sharma wherein it was alleged that in Jagraon Municipal area, municipal officials are dumping solid waste in a pond and also littering garbage in the nearby area surrounding a temple namely "Maa Bhadar Kali Mandir" which is causing serious damage to environment and also creating health hazards to the local residents.
- 3) The Joint Committee constituted in the case has given its report to the Hon'ble National Green Tribunal. Executive Officer, Municipal Council, Jagraon has also submitted a report dated 02.09.2024 wherein action plan has been mentioned for carrying out the work within the timelines mentioned therein. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon who was present through virtual mode on 19.09.2024 before the Hon'ble National Green Tribunal has stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of SWM Rules, 2016.
- 4) In the above circumstances, the Hon'ble National Green Tribunal has disposed of the subject cited case vide order dated 19.09.2024 thereby directing respondent 2 (Municipal Council, Jagraon) to take all steps for compliance of SWM

Attested to be true *col-2*
[Signature]

Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025.

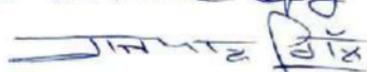
5) At the same time the Punjab Pollution Control Board was also directed by the Hon'ble National Green Tribunal vide order dated 19.09.2024 to verify the compliance of MSW Rules, 2016 (on the part of respondent no. 2) in light of the directions of the Hon'ble Tribunal and submit its report by 30.01.2025.

6) The Punjab Pollution Control Board has written a letter bearing no. 2907 dated 31.12.2024 to Executive Officer, Municipal Council, Jagraon with request to submit the report to the Board as per the directions of the Hon'ble National Green Tribunal so that the Board can submit a report to the Hon'ble National Green Tribunal but no report has been received by the Board. Your office was also reminded by the Board on 2-3 occasions but no report has been received from your office.

7) The Board has prepared an Annexure with regard to the compliance of Solid Waste Management Rules, 2016 in reference to report dated 02.09.2024 submitted by Executive Officer, Municipal Council, Jagraon before the Hon'ble National Green Tribunal and the same is enclosed herewith for your perusal. You are requested to submit the compliance report of the same within 07 days so as to enable the Board to file its report before the Hon'ble National Green Tribunal in compliance to order dated 19.09.2024 passed by OA No. 668 of 2023. Copy of order dated 19.09.2024 is also enclosed. The Officer of the Board is also visiting the site in question and in case no report is received from your office, the Board will submit its report to the Hon'ble National Green Tribunal.

8) Please treat the case as Most Important.


o/e Environmental Engineer
S.P.

Attested to be true copy


Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana

Annexure-C

Report of Punjab Pollution Control Board

(With regard to the compliance of Solid Waste Management Rules, 2016 by Municipal Council, Jagraon in reference to report dated 02.09.2024 submitted by the Executive Officer, Municipal Council, Jagraon before the Hon'ble National Green Tribunal)

| S. No. | Contents of report dated 02.09.2024 of Executive Officer, Municipal Council, Jagraon | Present Status |
|--------|---|--|
| 1 | That the tender and work order worth rupees 99.32 lac has been allotted for cleaning of pond site of Bhadar kali Mandir to the contractor and the work has already started. However, the work of cleaning of the pond site is at halt at present due to rain. The dewatering of pond is required to execute the work on the site. The work of cleaning of pond will be completed within 04 months. | The work for cleaning of pond located backside of Maa Bhadar Kali Mandir was started in June 2024, however, work stopped during rainy season. The work for cleaning of pond again started after rainy season and more than 75% work for cleaning of pond has already been completed and further work for cleaning is in progress. Treatment mechanism based on Sechewal model has been constructed. Municipal Solid Waste from the pond has been excavated and kept at adjoining old dump site for processing. Boundary wall with locked gate has been provided at old dump site. Tender has already been allotted by Municipal Council Jagraon for remediation/processing of the excavated solid waste. |
| 2 | That there are encroachments on the pond site by way of pucca structures by different persons including Bhadar kali Mandir as shown in the demarcation report. Some portions of the encroachments on the pond site were removed on the day of the start of the work at pond site. However due to the protest by the encroachers the removal of the encroachments could not be continued. The notices have been issued to all the encroachers to vacate the encroachments. The cases under PP Act has been | Municipal Council, Jagraon has already filed cases as per PP Act against 43 encroachers for possession varant order. The cases are listed for hearing on 27.05.2025 at Court of ADC (UD), Ludhiana. |

Attested to be true Copy

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana

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| | filed against all the encroachers who have not complied with the notices issued by the Municipal Council, Jagraon. | |
| 3 | <p>That the work of remediation of legacy waste has been allotted to a specialized certified waste management agency named Spreco Waste Management Solutions with expertise in handling and remediating legacy waste by Municipal Council Jagraon. About 14,300 MT (approx.) of legacy waste has been remediated out of about 20,000 MT (approx.) of legacy waste. About 72% (approx.) target of legacy waste remediation has already been achieved. At present, the remediation work is at halt due to rains. The Material segregated from the legacy waste is also being managed by this private agency. Below is the name of components segregated and their subsequent disposal methods by the agency:</p> <ul style="list-style-type: none">i) Organic Waste material is given to the farmers for agriculture use.ii) Recyclable Materials (Plastic, Paper, Glass, Metals) sent to dedicated recycling centres material recovery and processing.iii) Inert Waste (construction Debris, Ashes) used in construction activities.iv) RDF waste directed to waste to energy plants or engineered. | <p>The Municipal Council Jagraon has remediated its all 20,000 MT legacy waste which was lying at old dump site. However, the solid waste excavated from the pond cleaning it lying at old dump site and remediation process started. The work order worth Rs. 29.80 lac for remediation of this waste has already been allotted on 14.02.2025 by the Municipal Council Jagraon.</p> |

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Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana

Annexure-C

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| 4 | <p>That around 22 tons (approx.) of garbage is generated daily from which 20 tons (approx.) of garbage is collected by Municipal Council, Jagraon through door to door collection. About 1.50 tons (approx.) of waste is being managed and processed by the bulk waste generators and about 0.50 tons (approx.) by people through home composting. At present 92% (approx.) segregation is being done from which 12.70 tons (approx.) wet waste and 7.50 tons (approx.) dry waste (total 20.20 tons out of 22.00 tons) is being segregated. Municipal Council, Jagraon has fixed target to achieve 97% (approx.) of segregation till 15/09/2024. Municipal Council Jagraon has constructed 78 pits where about 8.45 tons (approx.) of wet waste is processed for composting to produce organic manure. This organic manure is being used in parks and is also being sold by setting up stalls in the city from time to time and also distributed free of charge during various events i.e. Independence day, Republic day, Gandhi Jayanti, World Environment Day etc. About 2.25 tons (approx.) of biodegradable (mostly vegetable waste) waste is sent to various gaushalas/cowsheds. Checking and necessary information is also being provided to bulk waste generators and to people doing home composting by Municipal Council Jagraon.</p> | <p>Daily Municipal Solid Waste generation in Municipal Council Jagraon is about 23 TPD. The daily waste generated in Municipal Council Jagraon is collected door to door. Door to door collection is 100 % through 134 rickshaws, 04 tractor trolleys and 01 ICB. About 8.45 tons wet waste is processed through 78 composting pits developed throughout the town for composting to produce organic manure. About 2.25 tons of biodegradable waste is sent to various gaushalas located in the town. As per waste generation, total requirement of composting pits is 123. Thus, Municipal Council Jagraon is required to further develop 45 composting pits.</p> |
| 5 | <p>That around 7.50 tons (approx.) of dry waste is being segregated by Municipal Council Jagraon. To process this dry waste Municipal Council, Jagraon has set up 02 MRF centres (Material Recovery</p> | <p>The Municipal Council Jagraon has developed 02 MRF centres for different types of dry materials such as all types of plastic material, wood, concrete material, metal, glass bottles, cardboard, rubber, jute bags, fabric material etc. The Municipal Council Jagraon has also developed a C&D waste site in an area of 0.5 acres at Agwar Dalla, Jagraon.</p> |

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Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana

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| | <p>Facility) at different places in the city. Separate compartments/sections have been made in these MRF centres for different types of dry materials such as all types of plastic material, wood, concrete material, metal, glass bottles, cardboard, rubber, jute bags, fabric material etc. With the help of bailing machines, bales of plastic material, jute bags and fabric materials are being prepared and sent to private companies (Ahuja Plastic recyclers Pvt. Ltd. and M/s Bala Ji Polymers) and also sold to local scrap material shops. Wood material is being Shredded with the help of horticulture shredding machine and after the processing, this material is used in compost pits. Concrete material is being processed with C&D Grinder machines and outcome material is used to fill potholes etc. as required on various roads in the city and the record is kept in the log book. Apart from this, other materials i.e. metal, glass bottles, cardboard, rubber etc. taken by the rag picker workers and sold at scrap material shops at their own level. Municipal Council has made separate arrangements for collection of E-Waste by getting separate box installed at mobile & mobile repair shops and at other places. Municipal Council is not mixing any hazardous bio-medical waste with the regular solid waste but the medical waste is collected by the vehicle meant for the purpose of medical waste and is disposed off by the company.</p> | |
| 6 | <p>That Municipal Council is strengthening the existing Infrastructure including 50 new pits for 100% processing of the daily waste. For this purpose MC has already received tenders and the work will be completed in 01 month. After the completion of upgradation and expansion of the infrastructure including new 50 pits for processing, the 100% processing will take place in 01 month. With the help of this, municipal council will be able to achieve the target source segregation of waste and processing of waste completely.</p> | <p>To further strengthening its infrastructure to process Municipal Solid Waste, the Municipal Council Jagraon has issued tender amounting to Rs. 31.25 lac to construct 40 composting Pits and sheds. The work order have been issued. The Municipal Council Jagraon is purchasing machinery like 02 Tata Ace, 02 Tractor Trolley, 01 JCB, E-Rickshaws, wet waste shredder, compost sieving machine, coconut shredder by spending amount worth Rs. 79.00 Lakhs.</p> |

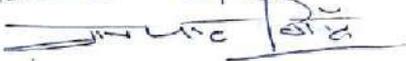
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[Signature]

[Signature]

Assistant Environmental Engineer
Punjab Pollution Control Board
Region-I Office-III, Ludhi

Annexure-C

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| 7 | That no fresh waste is going on the new or old site near Bhadar Kall Mandir and strict compliance in this regard is being made by the Municipal Council Jagraon. Waste disposal is being done as per Solid Waste Management Rules 2016 and PPCB guidelines. New CCTV cameras have also been installed at dump site to capture the real pictures by Municipal Council Jagraon. The gate has also been installed and locked. | No further waste is dumped into Pond located backside of Maa Bhadar Kall Mandir and also no new waste is dumped at old dump site. Only the solid waste excavated from pond is dumped at old dump site for remediation as remediation machinery is already lying at old dump site. |
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Attested to be true Copy


Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No. 2907...

Dated: 31.12.2024

To

The Executive Officer,
Municipal Council,
Jagraon.

Sub: Original Application No. 668 of 2023 titled as "Prasher Dev Sharma v/s State of Punjab & Others".

Please refer to the Hon'ble NGT order dated 19.09.2024 (copy attached) in subject cited matter.

The Hon'ble NGT has disposed off the original application vide order dated 19.09.2024 with the following directions to the Municipal Council Jagraon:

"Respondent no. 2 to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025".

The Punjab Pollution Control Board was directed to verify the compliance of SWM Rules, 2016 on the part of respondent no. 2 and to submit its report by 30.01.2025.

It is therefore requested to submit the compliance report of SWM Rules, 2016 as per the directions of the Hon'ble NGT to this office within 15 days, so that report of Punjab Pollution Control Board may be submitted before Hon'ble NGT.

DA/- As Above.

dc Environmental Engineer
31/12
= Bt

Attached to be true copy

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No.1928.....

Dated: 02/05/25

To

The Executive Officer,
Municipal Council, Jagraon

Subject: Compliance of the provisions of Solid Waste Management Rules, 2016 by Municipal Council, Jagraon in reference to order dated 19.09.2024 passed by the Hon'ble National Green Tribunal in OA No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others.

Please refer to the subject cited above.

2) The Original Application No. 668 of 2023 titled as Prasher Dev Sharma v/s State of Punjab and Others was registered by the Hon'ble National Green Tribunal on a letter petition sent by Sh. Prasher Dev Sharma wherein it was alleged that in Jagraon Municipal area, municipal officials are dumping solid waste in a pond and also littering garbage in the nearby area surrounding a temple namely "Maa Bhadar Kali Mandir" which is causing serious damage to environment and also creating health hazards to the local residents.

3) The Joint Committee constituted in the case has given its report to the Hon'ble National Green Tribunal. Executive Officer, Municipal Council, Jagraon has also submitted a report dated 02.09.2024 wherein action plan has been mentioned for carrying out the work within the timelines mentioned therein. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon who was present through virtual mode on 19.09.2024 before the Hon'ble National Green Tribunal has stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of SWM Rules, 2016.

4) In the above circumstances, the Hon'ble National Green Tribunal had disposed of the subject cited case vide order dated 19.09.2024 thereby directing respondent 2 (Municipal Council, Jagraon) to take all steps for compliance of SWM

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[Signature]

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Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025.

5) At the same time the Punjab Pollution Control Board was also directed by the Hon'ble National Green Tribunal vide order dated 19.09.2024 to verify the compliance of MSW Rules, 2016 (on the part of respondent no. 2) in light of the directions of the Hon'ble Tribunal and submit its report by 30.01.2025.

6) The Punjab Pollution Control Board has written a letter bearing no. 2907 dated 31.12.2024 to Executive Officer, Municipal Council, Jagraon with request to submit the report to the Board as per the directions of the Hon'ble National Green Tribunal so that the Board can submit a report to the Hon'ble National Green Tribunal but no report has been received by the Board. Your office was also reminded by the Board on 2-3 occasions but no report has been received from your office.

7) The Board has prepared an Annexure with regard to the compliance of Solid Waste Management Rules, 2016 in reference to report dated 02.09.2024 submitted by Executive Officer, Municipal Council, Jagraon before the Hon'ble National Green Tribunal and the same is enclosed herewith for your perusal. You are requested to submit the compliance report of the same within 07 days so as to enable the Board to file its report before the Hon'ble National Green Tribunal in compliance to order dated 19.09.2024 passed by OA No. 668 of 2023. Copy of order dated 19.09.2024 is also enclosed. The Officer of the Board is also visiting the site in question and in case no report is received from your office, the Board will submit its report to the Hon'ble National Green Tribunal.

8) Please treat the case as Most Important.

[Signature]
of Environmental Engineer
[Signature]

Attested to be true Copy

[Signature]

Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana

Annexure R3/D
 (24) —
 STB-STB B03/81/2025-STB4/513

Government of Punjab

Department of Science, Technology and Environment

Office Order

Perturbed over the non-filing of report by the Punjab Pollution Control Board in compliance to Order dated 19.09.2024, the Hon'ble Tribunal has passed an Order dated 02.05.2025 in Execution Application No. 29/2025 filed by the applicant in O.A. No. 668/2023 thereby issuing show-cause notice to the Member Secretary, Punjab Pollution Control Board as to why he be not ordered to be prosecuted for commission of offense punishable under Section 26 of the National Green Tribunal Act, 2010 and be not arrested and detained in Civil Prison till due compliance of the order passed by the Hon'ble Tribunal.

- 2) Failure to comply with any order or award or decision of the Hon'ble National Green Tribunal attracts punishment with imprisonment for a term which may extend to three years or with fine which may extend to 10 Crore Rupees or with both under Section 26 of the National Green Tribunal Act, 2010.
- 3) The non-filing of report before the Hon'ble National Green Tribunal by the concerned officer in-charge is in fact a serious dereliction of official duty.
- 4) In view of the above stated facts, Sh. Gurmeet Singh, Environmental Engineer, In-charge of Regional Office-III, Punjab Pollution Control Board, Ludhiana who has committed serious dereliction of official duty is hereby placed under suspension with immediate effect. During the suspension period, the Headquarter of the officer is fixed at Patiala.
- 5) Chargesheet under the provisions of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 read with the Punjab Pollution Control Board Employees Service Regulations, 2002 will be served to the officer in due course of time.

Date: 18.06.2025

Allotted to be true (ok)

[Signature]
 Assistant Environmental Engineer
 Punjab Pollution Control Board
 Regional Office-III, Ludhiana.

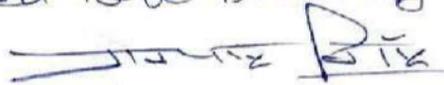
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 (Priyank Bharti, IAS) 18/6/25
 Secretary to Government of Punjab,
 Department of Science, Technology
 and Environment, Chandigarh.

Endst. No. STE-STE/303/81/2021-STE4/53/1-4 Date: 18/6/25

A copy of the above is forwarded to the following for information and immediate compliance.

- i. The Chairperson, Punjab Pollution Control Board, Nabha Road, Patiala.
- ii. The Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala.
- iii. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- iv. Sh. Gurmeet Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana.

Attested to be true copy



Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana.


Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/3988

Regd.

Dated ..19/06/25

To

The Executive Officer,
Municipal Council,
Jagraon.

Sub:- Notice to issue directions u/s 5 of the Environment (Protection) Act, 1986.

The Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and certain rules including Solid Waste Management Rules, 2016 under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air;

Whereas, several complaints were received by the Board at Ludhiana from Shree Bhadar Kali Mandir Trust regarding dumping of Municipal Solid Waste near the temple;

And whereas, in order to verify the complaint, the site was visited by officer of the Board on 04.10.2023 when it was observed as under:

- i. The complaint site is located between old dump site and Shree Bhadar Kali Mandir and Un-segregated waste has been found dumped in this area. A drain also passed through this area and waste was found dumped into drain also. Stray cattle and stray dogs were also found present at dumped waste. There was also a small pond and one domestic water supply pump near the complaint site. Municipal Council, Jagraon again started dumping waste at old dump site. Daily waste generation of Municipal Council, Jagraon was about 23 TPD.
- ii. Municipal Council, Jagraon stopped dumping its waste at new dump site located at a distance of about 7 Km from main city in the revenue estate of Agwar Dala, Near Jagraon Rajbahaja of Abohar Canal.
- iii. No piezometer had been installed at the site. Also, no weight bridge had been provided at the site. Further, no lighting arrangements provided at the dump site.
- iv. Municipal Council, Jagraon had not taken necessary precautions to minimize nuisance of odour, flies, rodents etc.
- v. Utilities such as drinking water and sanitary facilities had not been provided at the dumping site.
- vi. Green belt provided around dump site was not adequate.
- vii. Arrangements for diversion of storm water had not been provided at dump site.
- viii. Provisions for management of leachate had not been provided at dump site.
- ix. Non-permeable lining had also been not provided at dumping site.

And whereas considering the fact that Municipal Council, Jagraon was violating the provisions of the Solid Waste Management Rules, 2016, a show cause notice for violation of provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before Chairman of the Board on 12.02.2024;

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Copy

Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana

And whereas, the Hon'ble National Green Tribunal has registered O.A. no. 668/2023 titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.' wherein the grievance relating to the illegal dumping and littering of garbage in pond surrounding Maa Bhadar Kali Mandir was raised. The District Magistrate, Ludhiana and Member Secretary, Punjab Pollution Control Board were impleaded as party respondents in the case besides EO, Municipal Council, Jagraon;

And whereas, the Hon'ble NGT had constituted a joint committee comprising the representatives of the Punjab Pollution Control Board (PPCB), District Administration Ludhiana and Executive Officer, Municipal Council, Jagraon with direction to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action;

And whereas, Sh. Sukhvinder Singh, Motivator attended the hearing held before the Chairman of the Board on 12.02.2024. The Chairman of the Board observed that the Executive Officer, Jagraon had taken the matter casually and sent a part time employee working on outsource basis for attending the hearing to be held at the level of Chairman of the Board, which shows that Executive Officer, Jagraon is not serious about the issue;

And whereas, it was also observed that the Board has already imposed Environmental Compensation amounting to Rs. 58 lakhs for the period of violation from July, 2020 to Sept, 2023 upon the Municipal Council Jagraon for violation of the MSW Rules, 2016;

And whereas, after hearing the representative of the Municipal Council, Jagraon, officers of the Board, the Chairman of the Board decided as under:

1. The Environmental Compensation be imposed on the Municipal Council, Jagraon for the damage caused to the environment for the period of Oct, 2023 to Jan, 2024.
2. The Principal Secretary to the Govt. of Punjab, Deptt. of Local Govt. be written regarding the casual attitude of the E.O. Jagraon in the matter by way of sending an outsourced employee for attending the hearing before the Chairman of the Board in a serious issue involving complaint in the Hon'ble National Green Tribunal (NGT).
3. Further action in the matter shall be taken after taking the report of the Joint Committee constituted in the matter by the Hon'ble NGT.
4. Environmental Engineer, Regional Office-3, Ludhiana shall take necessary action to coordinate with the District Administration to comply with the orders of Hon'ble NGT in the matter of O.A. No. 668/2023, titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.'

And whereas, the proceedings of the personal hearing held on 12.02.2024 were conveyed to the Municipal Council, Jagraon vide letter no. 1513 dated 23.02.2024;

And whereas, in compliance to the decision of the hearing, a letter bearing no. 6305 dated 06.03.2024 was written to the Principal Secretary to the Government of Punjab, Department of Local Government, Punjab informing about the casual attitude of Executive Officer Jagraon in serious issue pending before the Hon'ble National Green Tribunal;

And whereas, the Joint Committee had submitted its report dated 12.08.2024 before the Hon'ble Tribunal and had sought six weeks' time for completion of work for cleaning of pond and remediation of legacy waste by the Municipal Council Jagraon;

And whereas, the Executive Officer, Municipal Council, Jagraon also submitted report dated 02.09.2024 and submitted an action plan for carrying out the work within the timelines. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon was present before Hon'ble Tribunal on 19.09.2024 and stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond,

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[Signature]
Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana

(28)

clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of Solid Waste Management Rules, 2016;

And whereas, considering the facts and circumstances of the case, the Hon'ble Tribunal vide order dated 19.09.2024 had disposed of O.A. no. 668 of 2023 by issuing the following directions:

"In the circumstances, we direct respondent 2 (Municipal Council Jagraon) to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025."

And whereas, in compliance to the order dated 19.09.2024 of the Hon'ble Tribunal, the Board had requested the Executive Officer, Municipal Council, Jagraon time and again to submit the compliance report to the Board as per directions of Hon'ble Tribunal so that the Board can submit a verification report to the Hon'ble Tribunal;

And whereas, the Executive Officer, Municipal Council, Jagraon has failed to submit the compliance report to the office of the Board in time and the Board has also failed to file compliance report before the Hon'ble Tribunal by 30.01.2025 in accordance with the mandate of Order dated 19.09.2024 passed in O.A. No. 668 of 2023;

And whereas, the applicant has filed an Execution Application No. 29 of 2025 in Original Application no. 668 of 2023 before the Hon'ble National Green Tribunal seeking execution of order dated 19.09.2024;

And whereas, perturbed over the non-filing of report by the Punjab Pollution Control Board and Municipal Council, Jagraon in compliance to Order dated 19.09.2024, the Hon'ble Tribunal has passed an Order dated 02.05.2025 in Execution Application No. 29/2025 filed by the applicant in O.A. No. 668/2023 thereby issuing show-cause notice to the Member Secretary, Punjab Pollution Control Board under Section 26 of the National Green Tribunal Act, 2010;

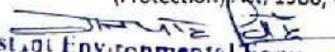
And whereas, the Hon'ble National Green Tribunal has taken serious view of the matter in EA no. 29 of 2025 and had issued the directions vide Order dated 02.05.2025 to Municipal Council, Jagraon and Punjab Pollution Control Board to file compliance reports giving details regarding action taken for compliance with the order passed by the Hon'ble Tribunal and also to file reply to the show-cause notice;

And whereas, only after constant follow up by the Board, the Executive Officer, Municipal Council, Jagraon has submitted the report on 15.05.2025;

And whereas, the site was visited by officers of the Board on 18.06.2025 and it has been reported that some quantity of plastic waste was found dumped at the site. Further, legacy waste removed from the pond site has been dumped by the Municipal Council, Jagraon in the old dump site, which is adjoining to the pond site, however no work with regard to remediation of the Solid Waste has been started by the Municipal Council, Jagraon, till date;

And whereas, the Municipal Council, Jagraon is still violating the provisions of the Solid Waste Management Rules, 2016 in spite of the directions of the Hon'ble National Green Tribunal and the Punjab Pollution Control Board;

And whereas, the matter has been considered by the Competent Authority of the Board and it is decided to issue notice u/s 5 of the Environment (Protection) Act, 1986, with the following proposed directions:

Attested to be true copy

 Assistant Environmental Engineer,
 Punjab Pollution Control Board
 Regional Office-III, Ludhiana

1. To impose the Environmental Compensation on the Municipal Council, Jagraon for continued violation of the provisions of the Solid Waste Management Rules, 2016.
2. To issue any other relevant direction to the responsible officers of Municipal Council, Jagraon to ensure the protection and preservation of the environment.

And whereas, before conforming the above said proposed directions, it has been decided to afford an opportunity of personal hearing to Municipal Council, Jagraon before the Chairperson of the Board;

As such, you are, hereby, given an opportunity of hearing and to file objections, if any, on the proposed actions before the Chairperson of the Board on 26.06.2025 at 03:00 PM in her office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken without any further notice/opportunity.

Kuldeep Singh
 For and on behalf of
 Punjab Pollution Control Board

Endst. No. 3989-90

Dated 19/06/25

A copy of above is forwarded to the following to attend the hearing:-

1. The Chief Environmental Engineer (HQ/EPA), Punjab Pollution Control Board, Head Office, Patiala.
2. The Senior Law Officer, Punjab Pollution Control Board, Head Office, Patiala.

Kuldeep Singh
 For and on behalf of
 Punjab Pollution Control Board
 Dated 19/06/25

Endst. No. 3991

A copy of above is forwarded to the private Secretary to the Chairperson, Punjab Pollution Control Board for information, please.

Kuldeep Singh
 For and on behalf of
 Punjab Pollution Control Board
 Dated 19/06/25

Endst. No. 3992

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action to inform the concerned regarding date and time of personal hearing, ensure the presence of the officers and to ensure that the notice of hearing is delivered to EO, Municipal Council, Jagraon through special messenger.

Kuldeep Singh
 For and on behalf of
 Punjab Pollution Control Board

Attached to be true

Copy

[Signature]
 Assistant Environmental Engineer
 Punjab Pollution Control Board
 Region I Office-III, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2dhppcb@yahoo.com Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/4075 Regd.

Dated ... 26/06/2025

To

The Executive Officer,
Municipal Council,
Jagraon.

Subject: Proceedings of the personal hearing given by Chairperson of the Board on 26.06.2025 w.r.t notice to issue directions u/s 5 of the Environment (Protection) Act, 1986.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. R.K. Ratra, CEE, Ludhiana

Er. Rajeev Kumar Goyal, CEE, Patiala

Sh. Amrik Singh, SLO, PPCB, HQ, Patiala

Er. Parveen Saluja, SEE, HQ-3, Patiala

Er. Nikhil Gupta, EE, ZO-2, Ludhiana

On behalf of Municipal Council, Jagraon

Sh. Sukhdev Singh Randhawa, EO

Environmental Engineer, Zonal Office-2, Ludhiana brought out that several complaints were received by the Board at Ludhiana from Shree Bhadar Kali Mandir Trust regarding dumping of Municipal Solid Waste near the temple.

In order to verify the complaint, the site was visited by officer of the Board on 04.10.2023 when it was observed as under:

- i. The complaint site is located between old dump site and Shree Bhadar Kali Mandir and Un-segregated waste has been found dumped in this area. A drain also passed through this area and waste was found dumped into drain also. Stray cattle and stray dogs were also found present at dumped waste. There was also a small pond and one domestic water supply pump near the compliant site. Municipal Council, Jagraon again started dumping waste at old dump site. Daily waste generation of Municipal Council, Jagraon was about 23 TPD.
- ii. Municipal Council, Jagraon stopped dumping its waste at new dump site located at a distance of about 7 Km from main city in the revenue estate of Agwar Dala, Near Jagraon Rajbahaja of Abohar Canal.
- iii. No piezometer had been installed at the site. Also, no weight bridge had been provided at the site. Further, no lighting arrangements provided at the dump site.
- iv. Municipal Council, Jagraon had not taken necessary precautions to minimize nuisance of odour, flies, rodents etc.
- v. Utilities such as drinking water and sanitary facilities had not been provided at the dumping site.
- vi. Green belt provided around dump site was not adequate.
- vii. Arrangements for diversion of storm water had not been provided at dump site.
- viii. Provisions for management of leachate had not been provided at dump site.

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ix. Non-permeable lining had also been not provided at dumping site.

Considering the fact that Municipal Council, Jagraon was violating the provisions of the Solid Waste Management Rules, 2016, a show cause notice for violation of provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before Chairman of the Board on 12.02.2024.

The Hon'ble National Green Tribunal registered O.A. no. 668/2023 titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.' wherein the grievance relating to the illegal dumping and littering of garbage in pond surrounding Maa Bhadar Kall Mandir was raised. The District Magistrate, Ludhiana and Member Secretary, Punjab Pollution Control Board were impleaded as party respondents in the case besides EO, Municipal Council, Jagraon.

The Hon'ble NGT had constituted a joint committee comprising the representatives of the Punjab Pollution Control Board (PPCB), District Administration Ludhiana and Executive Officer, Municipal Council, Jagraon with direction to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

Sh. Sukhvinder Singh, Motivator attended the hearing held before the Chairman of the Board on 12.02.2024. The Chairman of the Board observed that the Executive Officer, Jagraon had taken the matter casually and sent a part time employee working on outsource basis for attending the hearing to be held at the level of Chairman of the Board, which shows that Executive Officer, Jagraon was not serious about the issue.

It was also observed that the Board has already imposed Environmental Compensation amounting to Rs. 58 lakhs for the period of violation from July, 2020 to Sept, 2023 upon the Municipal Council Jagraon for violation of the Solid Waste Management Rules, 2016 Rules, 2016.

After hearing the representative of the Municipal Council, Jagraon, officers of the Board, the Chairman of the Board decided as under:

1. The Environmental Compensation be imposed on the Municipal Council, Jagraon for the damage caused to the environment for the period of Oct, 2023 to Jan, 2024.
2. The Principal Secretary to the Govt. of Punjab, Deptt. of Local Govt. be written regarding the casual attitude of the E.O. Jagraon in the matter by way of sending an outsourced employee for attending the hearing before the Chairman of the Board in a serious issue involving complaint in the Hon'ble National Green Tribunal (NGT).
3. Further action in the matter shall be taken after taking the report of the Joint Committee constituted in the matter by the Hon'ble NGT.
4. Environmental Engineer, Regional Office-3, Ludhiana shall take necessary action to coordinate with the District Administration to comply with the orders of Hon'ble NGT in the matter of O.A. No. 668/2023, titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.'

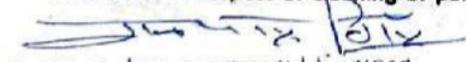
The proceedings of the personal hearing held on 12.02.2024 were conveyed to the Municipal Council, Jagraon vide letter no. 1513 dated 23.02.2024.

In compliance to the decision of the hearing, a letter bearing no. 6305 dated 06.03.2024 was written to the Principal Secretary to the Government of Punjab, Department of Local Government, Punjab informing about the casual attitude of Executive Officer Jagraon in serious issue pending before the Hon'ble National Green Tribunal.

The Joint Committee submitted its report dated 12.08.2024 before the Hon'ble Tribunal and had sought six weeks' time for completion of work for cleaning of pond and remediation of legacy waste by the Municipal Council Jagraon.

The Executive Officer, Municipal Council, Jagraon also submitted report dated 02.09.2024 and submitted an action plan for carrying out the work within the timelines. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon was present before Hon'ble Tribunal on 19.09.2024 and stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging

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Assistant Environmental Engineer,
Punjab Pollution Control Board
Regional Office-III, Ludhiana.

dumping/processing of fresh waste in accordance with the provisions of Solid Waste Management Rules, 2016.

Considering the facts and circumstances of the case, the Hon'ble Tribunal vide order dated 19.09.2024 had disposed of O.A. no. 668 of 2023 by issuing the following directions:

"In the circumstances, we direct respondent 2 (Municipal Council Jagraon) to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025."

In compliance to the order dated 19.09.2024 of the Hon'ble Tribunal, the Board had requested the Executive Officer, Municipal Council, Jagraon time and again to submit the compliance report to the Board as per directions of Hon'ble Tribunal so that the Board can submit a verification report to the Hon'ble Tribunal.

The Executive Officer, Municipal Council, Jagraon failed to submit the compliance report to the office of the Board in time and thus the Board also failed to file compliance report before the Hon'ble Tribunal by 30.01.2025 in accordance with the mandate of Order dated 19.09.2024 passed in O.A. No. 668 of 2023.

The applicant filed an Execution Application No. 29 of 2025 in Original Application no. 668 of 2023 before the Hon'ble National Green Tribunal seeking execution of order dated 19.09.2024.

Perturbed over the non-filing of report by the Punjab Pollution Control Board and Municipal Council, Jagraon in compliance to Order dated 19.09.2024, the Hon'ble Tribunal has passed an Order dated 02.05.2025 in Execution Application No. 29/2025 filed by the applicant in O.A. No. 668/2023 thereby issuing show-cause notice to the Member Secretary, Punjab Pollution Control Board under Section 26 of the National Green Tribunal Act, 2010.

The Hon'ble National Green Tribunal has taken serious view of the matter in EA no. 29 of 2025 and had issued the directions vide Order dated 02.05.2025 to Municipal Council, Jagraon and Punjab Pollution Control Board to file compliance reports giving details regarding action taken for compliance with the order passed by the Hon'ble Tribunal and also to file reply to the show-cause notice.

Only after constant follow up by the Board, the Executive Officer, Municipal Council, Jagraon submitted the report on 15.05.2025. After submission of the report by the Executive Officer, the site was visited by the Environmental Engineer, Regional Office-3, Ludhiana on 15.05.2025 and it was observed that the Municipal Council, Jagraon had not complied with the order passed by the Hon'ble National Green Tribunal in toto. Accordingly, the reply was filed by the Board on 19.05.2025 in the matter of O.A. No. 668/2023. Now, the case is listed on 18.07.2025.

The site was visited by officer of the Board on 18.06.2025 and it has been reported that some quantity of plastic waste was found dumped at the site. Further, legacy waste removed from the pond site has been dumped by the Municipal Council, Jagraon in the old dump site, which is adjoining to the pond site, however no work with regard to remediation of the Solid Waste has been started by the Municipal Council, Jagraon, till date.

The Municipal Council, Jagraon was still violating the provisions of the Solid Waste Management Rules, 2016 in spite of the directions of the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

The matter was considered by the Competent Authority of the Board and it was decided to issue notice u/s 5 of the Environment (Protection) Act, 1986, with the following proposed directions:

1. To impose the Environmental Compensation on the Municipal Council, Jagraon for continued violation of the provisions of the Solid Waste Management Rules, 2016.

2. To issue any other relevant direction to the responsible officers of Municipal Council, Jagraon to ensure the protection and preservation of the environment.

Accordingly, notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before the Chairperson of the Board on 26.06.2025.

Sh. Sukhdev Singh Randhawa, Executive Officer of the Municipal Council, Jagraon attended the hearing and submitted a written reply which was taken on record. He stated that to ensure adequate collection, segregation and processing of the solid waste of the Jagraon city a tender of Rs. 370.21 lakh has been floated by the MC. He further informed that MC has already remediated the legacy waste of quantity 20000MT of the city. Only the remediation work of legacy waste removed from the pond is pending as the waste is wet in nature and will be processed when dried. He assured to deposit the environmental compensation as imposed by the Board on the MC after getting the funds approved from the Government. He assured to comply with the orders of Hon'ble NGT and directions issued by the Punjab Pollution Control Board issued from time to time.

Sh. Parveen Saluja, SEE, HQ3, Patiala apprised the chair that environmental compensation amounting to Rs. 88 lakhs has already been imposed on the Municipal Council, Jagraon for violations of the provisions of the SWM Rules, 2016 (in compliance to orders dated 10.01.2020 of the Hon'ble NGT passed in O.A. no. 606 of 2018) for the period of violation from 01.04.2021 to 31.12.2024 out of which EC of Rs. 9 Lakhs has been deposited by the MC. However, the MC Jagraon is yet to deposit the balance EC of Rs. 79 lakhs.

After hearing Executive Officer of the Municipal Council, Jagraon, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided as under:-

1. The Municipal Council, Jagraon shall deposit the entire amount of Environmental Compensation as imposed by the Board from time to time, without any further delay.
2. Environmental Compensation be imposed on the Municipal Council, Jagraon for continued violation. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the environmental compensation for violation of the period from 01.01.2025 to 26.06.2025 and submit report.
3. The Municipal Council, Jagraon shall immediately start the remediation process of the waste excavated from the pond and submit progress report in this regard to the Board through the Regional Office-3, Ludhiana within 7 days' time.
4. The Municipal Council shall ensure the compliance of the activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 complete in all respects and shall submit a point-wise comprehensive compliance report (with target date) of Municipal Solid Waste Management Rules, 2016 to Regional Office-3, Ludhiana of the Board within one month.
5. The Municipal Council shall apply for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016 within 07 days.
6. The Municipal Council shall explore the possibility of adopting Vermi-composting technique for wet waste and shall submit proposal in this regard within 15 days.
7. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.

8. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic as well as persons/vendors who throw, burn or burn any solid wastes in open, outside premises or in drain / water bodies.

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Assistant Environmental Engineer
Punjab Pollution Control Board
Regional Office-III, Ludhiana.

9. The Environmental Engineer-3, Ludhiana shall visit the site to verify the contentions of the Executive Officer, Jagraon and submit point wise report w.r.t. order passed by the Hon'ble NGT within 3 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Kishu 26/6/25
 For and on behalf of
 Punjab Pollution Control Board
 Dated 26.10.6.2025

Endst. No.....4076.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & compliance, please.

Kishu 26/6/25
 For and on behalf of
 Punjab Pollution Control Board

Attested to be true 6/25

[Signature]

Assistant Environmental Engineer
 Punjab Pollution Control Board
 Regional Office-III, Ludhiana

(35)
VISIT REPORT

Annexure R 2/P 3

1. Name of ULB: Municipal Council, Jagraon
2. Date of visit: 27.06.2025
3. Name & designation: Er. Rajpal Gill, AEE
of visiting officer

- Observations:
1. MC Jagraon has removed all MSW which was earlier dumped in 03 Acres of pond area & removed waste is lying at old dumpsite adjacent to pond. Remaining 01 Acres of pond area is under natural vegetation of semi-arid area.
 2. Gate system & fencing around approach road to pond has been provided to avoid dumping of fresh waste.
 3. MC Jagraon has constructed boundary wall of old dump site & gate system provided at dump site. All old legacy waste lying at old dump site has been removed and only legacy waste removed from pond is lying at old dump site. Trommel machine is available at site, however, remediation of waste not started as waste is wet due to rainy season.
 4. MC Jagraon has completed work regarding rejuvenation of pond through Se-echerol model. No fresh waste is dumped at old dump site as well as in the pond.

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true Copy
[Signature]

Assistant Environmental Engineer,
Punjab Pollution Control Board
Region 1 Office, Ludhiana

[Signature]
AEE

27.06.2025

(Er. Rajpal Gill, AEE
Regional Officer-3
PPCB, Ludhiana)